

personalities have been awarded this special Oscar Award and among them are Akira Kurosawa, the noted Japanese director and Sophia Loren, the noted, film actress. This honour which is being given to a person like Mr. Satyajit Ray is an honour for all of us and we want you to extend our felicitations in this House to the film maker so that our views are communicated.

MR. SPEAKER: Well, we are indeed very happy that a special Oscar Award has been given to Mr. Satyajit Ray and the entire House will join me in conveying our congratulations or felicitations to him.

(*Interruptions*)*

[*Translation*]

MR. SPEAKER: It is not going on record. I will call the Members, one after another.

SHRI RAM NAGINA MISHRA (Padrauna) Mr. Speaker, Sir, through you I would like to submit to the Government that crores of people in Uttar Pradesh depend on sugarcane production for their livelihood. Keeping in mind the interests of sugarcane growers, the State Government announced a procurement price of Rs. 45/- per quintal. The Government owned sugar mills and those under the sugar corporation have agreed to the hike and are paying the farmers accordingly. However, the sugar mills in the private sector have refused to pay the same price and are thus underpaying the farmers. It is also said that they have got a stay order from the Court. If the demands of the farmers are not met, the present situation will take a serious turn and the farmers will be forced to launch a massive agitation against it. If the farmers do not get the price announced by the Uttar Pradesh Government, they stand to lose crores of rupees. Under

the circumstances, I request the Government to intervene in the matter and see to it that the farmers get the remunerative price of Rs. 45/- per quintal that has been fixed by the State Government.

[*English*]

SHRI INDRAJIT GUPTA (Midnapore): Sir, with your kind permission, I just want to draw the attention of the House to a very serious matter. I am glad that the Home Minister is here.

Yesterday, in Chandigarh I was leading a deputation of some selected persons, about 150 altogether, to the Governor to present a memorandum to him. We were stopped by the police at a distance of about 2 Km from the gate of Raj Bhavan. They refused to allow us to proceed further. There was a barrier erected across the road. We made it clear that we had no other intention but to hand over a paper to the Governor regarding which he has already been given previous notice. In spite of that they refused to allow us to proceed and the demonstrators were I think reasonably annoyed about it. So, they tried to push their way past the barrier. I myself was present on the spot. Luckily, because I have an injured leg, as you know, I managed to avoid falling down on the ground somehow. Otherwise, I might have been a victim of that *lathi charge* which ensued subsequently.

A number of people including women injured. This includes Mrs. Vimla Dang, wife of Shri Satpal Dang who was given the Padmashri by this Government. They were beaten up on the road. Similarly, other women and men were injured.

As far as I am concerned, I think I am moving it as a breach of privilege because, I as an M.P. am surely entitled to go to Raj

* Not record

Bhavan to present a memorandum to the Governor, of which he has been intimated earlier.

[*Translation*]

SHRI SHARAD YADAV (Madhehpura): Mr. Speaker, so, this is a very serious matter.

[*English*]

SHRI INDRAJIT GUPTA: I am now surprised to hear that no intimation has been received by your Secretariat of the fact that we were all arrested. After that, we were all put into two trucks and taken to the police station. We were kept there for a couple of hours and then released. Probably, they had taken the plea that they did not arrest anybody because there was nothing on record.

Anyway, Sir, I am proposing, with your permission, to move—I came back only this morning so I had no time to draft a proper motion—a motion of privilege under Rule 222, at least against the S.P. and the Home Secretary of Punjab for what they have done. And, I request the Home Minister, because there is the President's Rule in Punjab, to look into this matter and to see that such kind of overreaction by the police does not take place. They are always over-acting.

We have seen what they had done in Delhi during the Chinese Premier's visit. They are doing it all the time. There was a huge mobilisation of policemen, armed people, for a few farmers and kisans who had come there to give this paper to the Government. I see no reason why they behaved in this barbarous fashion. I hope you will permit me to move this motion. I will prepare a motion. I cannot do it immediately. I have to give it in writing. It is up to the hon. Speaker to accept it. But, I think it is a serious matter and it should be taken up.

THE MINISTER OF HOME AFFAIRS

(SHRI S.B. CHAVAN): I have received the information. During the course of the day, I will make a statement on this.

[*Translation*]

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, yesterday, Mr. Chavan had given an assurance that he would make a statement in the House, with regard to the incident involving Tibetan girls. Day before yesterday also, I had contacted him on telephone in this regard. Through you, I would like to know from the hon. Minister whether those Policemen..(*Interruptions*)

SHRI S.B. CHAVAN: I will be making a statement on it also today, by 4.00 or 4.30 in the evening.

SHRI LAL K. ADVANI (Gandhinagar): Mr. Speaker, Sir, I am in complete agreement with the question raised by Shri Inderjit and I would like you to personally look into the issue. The law and order situation there is altogether a different issue, but if such a treatment is meted out to an hon. Member of this House, then certainly the Speaker of the House should take stock of it.

[*English*]

MR. SPEAKER: I would like to be enlightened as to how it constitutes a privilege.

[*Translation*]

SHRI LAL K. ADVANI: With your kind permission, I would like to raise the issue of Meghalaya. You may remember that two weeks ago, two Resolutions, one moved by the hon. Minister of Home Affairs seeking the approval of the House for imposition of President's Rule in Meghalaya and another moved by Shrimati Geeta Mukherjee and myself requesting the President to restore popular Government in the State, were taken up for consideration. When the Government in-